

## EXTRAORDINARY PUBLISHED BY AUTHORITY

No.2742, CUTTACK, MONDAY, AUGUST 18, 2025 / SRAVANA 27, 1947

## LAW DEPARTMENT

## **NOTIFICATION**

The 16th August, 2025

- **S.R.O.** No.622/2025 In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Odisha is pleased to make the following rules further to amend the Odisha District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service) Rules, 2008, namely:—
- 1. Short Title and Commencement.- (1) These rules may be called "The Odisha District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service) Amendment Rules, 2025.
  - (2) They shall come into force on the date of their publication in the *Odisha Gazette*.
- **2.** In the Odisha District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service) Rules, 2008 (hereinafter referred as the said Rules), for sub-clause(ii) of Clause 1 of the Appendix-B, the following shall be substituted, namely:—
  - "(ii) (a) High Court's General Rules and Circular Orders (Criminal);
- **3.** In the said Rules, for the words "the Civil and Criminal Procedure Code" occurring in Clause-3 of the Appendix-B, the following shall be substituted, namely: —

"the Code of Civil Procedure, 1908, the Code of Criminal Procedure, 1973, the Bharatiya Nagarik Suraksha Sanhita, 2023."

[No.13188—VJ-40/2025/L.]
By Order of the Governor
MANAS RANJAN BARIK

Principal Secretary to Government.

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## THE HIGH COURT OF ORISSA: CUTTACK

Copy of the Gazette No. 2742 dated 18.08.2025 regarding "The Odisha District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service) Amendment Rules, 2025 forwarded to the:

- 1. All Officers of the Court;
- 2. Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice;
- 3. Joint Registrar-cum-Principal Secretary/ ADR-cum-Addl. Principal Secretaries/ AR-cum-Senior Secretaries/ Secretaries attached to Hon'ble Judges of the Court for placing the same before Their Lordships' kind information;
- 4. All Superintendents of the Court;
- 5. Superintendent, Miscellaneous/Library Section of the Court;

for information, through e-NS.

72.08.3031

SPECIAL OFFICER (SPECIAL CELL)

Memo No. 13984 / Date 25:08:2025

Copy forwarded to the District and Sessions Judges of the State for their information and necessary action.

SPECIAL OFFICER (SPECIAL CELL)